

called Engineering Products Export (Replenishment of Iron & Steel Intermediates) Scheme has been notified by the Government on 1.3.1995.

Air Custom Division

4183. SHRI GOPI NATH GAJAPATHI : Will the Minister of FINANCE be pleased to state :

(a) the number of air custom Divisions working in the country;

(b) whether the Government have a proposal to set up some more Divisions for air custom; and

(c) if so, the details of the proposals of the Government in that regard for the Eighth Plan?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) to (c) There are no Air Customs Divisions in the country as such. However, there are four major Customs Houses at Bombay, Calcutta, Madras and Cochin and Seven Customs Commissionerates at Bangalore, Bombay Airport (Sahar), Delhi, Goa, New Kandla, Nhava Sheva (JNPT) and Vishakhapatnam apart from other Customs (Preventive) Commissionerates.

International Airports at Bombay, Calcutta, Delhi, Madras, Trivandrum, Hyderabad, Ahmedabad, Calicut, Amritsar, Varanasi, Patna, etc., handle passenger traffic. Certain other airports in various States have also been notified under the Customs Act, 1962 as International Airports for loading/unloading of export/import cargo.

There are 17 Air Cargo Complexes in the country at various places as detailed below :-

1. Ahmedabad (Gujarat)
2. Amritsar (Punjab)
3. Bangalore (Karnataka)
4. Cochin (Kerala)
5. Hyderabad (Andhra Pradesh)
6. Jaipur (Rajasthan)
7. Srinagar (J & K)
8. Varanasi (Uttar Pradesh)
9. Visakhapatnam (Andhra Pradesh)
10. Coimbatore (Tamil Nadu)
11. Delhi (Delhi)
12. Bombay (Maharashtra)
13. Madras (Tamil Nadu)
14. Calcutta (West Bengal)
15. Trivandrum (Kerala)
16. Bhubaneswar (Orissa)
17. Dabolim (Goa)

The proposals have been received for setting up of new Air Cargo Complexes at Indore, Kozhikode, Patna, Gwalior, Nagpur and Raipur.

Air Hostess Working and Off Loaded by IA

4184. SHRIMATI CHANDRA PRABHA URS :

SHRI CHANDRESH PATEL :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Government are aware that many Air Hostesses were off loaded by Commanders of Indian Airlines;

(b) if so, the details thereof during each of the last three years alongwith the reasons therefor; and

(c) the steps taken to ensure that such incidents do not happen again?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) It has been reported that on 11 occasions Air Hostesses were off-loaded by Commanders of Indian Airlines during the last three years for reasons which included directive issued by the Indian Commercial Pilots' Association to its members not to fly with Cabin Crew whose scales of pay were higher than cockpit crew, non-compliance of Commanders' instructions and flight safety regulations.

(c) ICPA have since withdrawn the said directive. Instructions have been issued to all Cabin Crew to strictly adhere to the Flight Safety norms and follow the instructions of the Commander.

Violation of EPF Act

4185. SHRI ASTBHUJA PRASAD SHUKLA : Will the Minister of LABOUR be pleased to state :

(a) whether various organisations under the Regional Provident Fund Commissioner, Delhi have to deposit huge amount with the authorities in respect of both the contributions;

(b) if so, the details of outstanding amount to be collected, office-wise, under RPF, Delhi;

(c) whether any complaints against the officials of RPF, Delhi have been received in regard to violation of PF Act; and

(d) if so, the action taken by the Government in this regard?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) to (d) The requisite information is being collected and will be laid on the Table of the House.

U.S. Based flights to India

4186. SHRI GEORGE FERNANDES : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :